

मानवधिकार आयोग की टीम ने आंगनबाड़ी केंद्रों का किया निरीक्षण, सदर थाने को भी जांचा

जासं • अंबाला : राष्ट्रीय मानवाधिकार आयोग नई दिल्ली के विशेष मानीटर बाल कृष्ण गोयल ने अधिकारियों के साथ दो आंगनबाड़ी केंद्रों का निरीक्षण किया। इसके साथ ही सदर थाना को भी चेक किया और यहां पर आई शिकायतों को जांचा और शिकायतकर्ताओं से बात भी की।

इसके अलावा लाल कुर्ती अंबाला छावनी स्थित दो आंगनबाड़ी केंद्रों को चे किया और यहां आपने वाले बच्चों से भी बातचीत की। यहां पर टीम ने राशन सामग्री व साफ सफाई व्यवस्था पर विशेष ध्यान देने के निर्देश दिए गए। इसी तरह टीम ने प्राथमिक स्वास्थ्य केंद्र बोह का निरीक्षण किया। बाल कृष्ण गोयल ने डा. दीपक, डा. प्रियंका सक्सेना, डा. मयंक से उपलब्ध दवाइयों,



मानवाधिकार आयोग की टीम निरीक्षण के दौरान। • सौजन्य विज्ञप्ति

जांच आदि के संबंध में जानकारी प्राप्त की।

उन्होंने बताया कि यदि कोई व्यक्ति संस्था में किसी बच्चे/नवजात शिशु को छोड़ना चाहता है तो वह उसे संस्था के मुख्य द्वार के पास उपलब्ध पालने में छोड़ सकता है। यदि संस्था में कार्यरत महिलाओं को रात्रि में किसी कार्य से बाहर जाना पड़ता है तो स्वास्थ्य नंबर में यदि कोई क्वार्टर खाली है, तो उसमें रहने की व्यवस्था की जाए तथा

कार्यस्थल पर महिला कर्मियों को रहने की व्यवस्था की जाए। इसी तरह पौष समिति (पीओएसएच) का गठन करने के निर्देश दिए। इस दौरान महिला एवं बाल विभाग से जिला कार्यक्रम अधिकारी मिक्षा रंगा एवं तहसीलदार आदित्य रंगा, जिला बाल संरक्षण अधिकारी ममता रानी, बाल कल्याण समिति सदस्य खुशपाल सिंह, किशोर न्याय बोर्ड सदस्य टीना मित्तल डा. राजिंदर राय, अधीक्षक धर्मपाल आदि मौजूद रहे।

आंगनबाड़ियों में सुधार करने के लिए निर्देश



आंगनबाड़ी केंद्र में जांच करने पहुंची राष्ट्रीय मानवाधिकार की विशेष टीम। संवाद

अंबाला सिटी। राष्ट्रीय मानवाधिकार आयोग नई दिल्ली से विशेष टीम ने शनिवार को जिले में विभिन्न विभागों में निरीक्षण किया।

टीम में विशेष मॉनिटर बाल कृष्ण गोयल ने सदर थाना, लाल कुर्ती की दो आंगनबाड़ी केंद्र में जांच की जहां पर सफाई व्यवस्था दुरूस्त नहीं पाई गई। वहीं राशन सामग्री की व्यवस्था को लेकर भी

निर्देश दिए। इसके बाद टीम ने प्राथमिक स्वास्थ्य केंद्र बोह का निरीक्षण किया और यहां पर मिलने वाली स्वास्थ्य सेवाओं का निरीक्षण किया।

इस दौरान टीम ने स्वास्थ्य अधिकारियों को नवजात शिशु को छोड़ने की व्यवस्था बनाने, महिला कर्मचारियों को बाहर जाना पड़े तो उसके लिए रहने का इंतजाम करने के निर्देश दिए।

The New Indian Express

Sorcery crimes should not go unpunished: NHRC to Odisha government

The apex human rights panel asked the chief secretary and DGP to take strict action in accordance with the law against the errant persons who indulge in witchcraft activities.

<https://www.newindianexpress.com/states/odisha/2025/Mar/30/one-dead-eight-injured-as-11-coaches-of-bengaluru-kamakhya-superfast-derail-in-odishas-cuttack-district>

Express News Service | Updated on: 30 Mar 2025, 11:32 am

1 min read

BHUBANESWAR: The National Human Rights Commission (NHRC) has directed the Odisha government to ensure that people do not face the predicament of sorcery and witchcraft activities in future.

Acting on a petition filed by lawyer and rights activist Radhakanta Tripathy, the apex human rights panel on Friday asked the chief secretary and DGP to take strict action in accordance with law against the errant persons, who indulge in witchcraft activities, in order to ensure such activities do not go unpunished.

They have also been asked to conduct awareness campaigns round the year to prevent the menace of witchcraft and furnish an action taken report in this regard within two weeks.

Tripathy alleged Odisha has been continuously reporting murders, tortures and heinous crimes related to witchcraft despite the enactment of the Prevention of Witch-Hunting Act, 2013. The root cause of these barbaric acts is negligence on part of the officials in implementing the act scrupulously. Even police officials avoid inserting the provisions of the act in the FIRs, he said.

Earlier, pursuant to the directions of the NHRC, the ADGP HRPC had submitted a report stating that all districts, SPs and DCPs have been directed to take steps to ensure compensation/rehabilitation of the next of kin of the victims and persuade them to apply for welfare schemes of government.

Indian Today

Delay in justice, denial of justice: Ex-Supreme Court Judge

Former Supreme Court judge B N Srikrishna said human rights in India are in a "deep crisis," citing over five crore pending court cases. Speaking at a national convention, he warned that judicial independence and freedom of expression are under threat.

<https://www.indiatoday.in/india/law-news/story/delay-in-justice-denial-of-justice-ex-supreme-court-judge-2701452-2025-03-30>

Press Trust of India | New Delhi, UPDATED: Mar 30, 2025 23:21 IST | Posted By: Akhilesh Nagari

In Short

Judicial independence, freedom of expression under threat: B N Justice Srikrishna

Custodial deaths, fake encounters on rise: Justice A K Patnaik

India drops in UN Human Freedom Index, severe rights violations reported

The matter of human rights is facing a "deep crisis" in the country as more than five crore cases are pending in the Supreme Court, high courts and lower courts, former apex court judge B N Srikrishna said here on Sunday.

Justice Srikrishna said this while speaking at a national convention on democratic rights and secularism organised by the Committee for the Protection of Democratic Rights and Secularism (CPDRS), according to a press note issued by the organisation.

Expressing "grave concern" over the violation of human rights and principles of secularism in the country, Justice Srikrishna said, "Delay in justice is denial of justice."

The right to dissent and raise a voice of protest is the soul of democracy, he said.

Justice Srikrishna pointed out that in a democracy, all citizens should be treated equally, the rule of law should prevail and secularism should mean the ability to tolerate other religious beliefs too.

"But all these cardinal values are under siege in India now," he said.

The former judge said judicial independence and freedom of expression are facing a serious threat in the country for the last 10 years.

"The civil society has to take up the cudgels to fight all these onslaughts on hard-earned rights of people," he said.

Highlighting the issues of custodial deaths, fake encounters and torture in prisons, former Supreme Court judge A K Patnaik said the institutions responsible for the protection of democratic rights in the country are violating them the most.

"The institutions responsible for the protection of democratic rights are violating them the most. There has been a steep rise in custodial deaths, fake encounters and jail torture," he said.

"Instead of an equitable society, wealth is concentrating in the hands of a few and the way the society is getting divided, I felt it is now or never for me to come out," Justice Patnaik added.

Also speaking at the convention, advocate Prashant Bhushan said India is witnessing a "rampant form of bulldozing fundamental rights".

"Constitutional institutions are destroyed and draconian laws clamped," he said.

Bhushan said the Election Commission and Comptroller and Auditor General are the living examples of becoming appendages to the ruling regime.

"They have stopped auditing the funding of the BJP by misusing powers but they audit the opposition parties' accounts. Those who protest against the government are imprisoned and languishing in jail without a trial for years together. People must shed their fears and come out against draconian rules," he said.

The convention noted that tribals, Dalits, women, children and other downtrodden people are subject to the worst kind of exploitation and human rights violations.

In the press note, the CPDRS claimed that India was placed 109th out of 165 countries in the UN Human Freedom Index 2023, with its overall score dropping by 9 per cent between 2015 and 2023.

"The statistics paint a grim picture: in 2021 alone, 31,677 cases of rape were registered, and in 2022, a staggering 4.45 lakh crimes were reported against women. Custodial violence remains rampant, with the NHRC recording 147 deaths in police custody, 1,882 deaths in judicial custody and 119 extrajudicial killings in just the first nine months of 2022. Shockingly, 77 per cent of India's 5.5 lakh of prison inmates continue to languish in jails despite being granted bail," it claimed.

The convention noted that repressive laws, such as the Unlawful Activities Prevention Act (UAPA), National Security Act (NSA) and Public Security Act (PSA), along with the misuse of probe agencies like the Central Bureau of Investigation (CBI) and Enforcement Directorate (ED), have instilled a sense of fear among people.

"In Manipur, 175 people were killed and over 60,000 displaced," it said.

The convention passed a main resolution and another resolution on Palestine, while resolving to encompass the intellectuals and common people of the country to build a mighty human-rights movement.

The CPDRS is a citizen's forum founded by late judge V R Krishna Iyer, late journalist Kuldeep Nayar and others to ensure upholding of not only democratic rights but also secularism, the press note said.

LatestLY

India News | Delay in Justice Denial of Justice: Ex-SC Judge

Get latest articles and stories on India at LatestLY. The matter of human rights is facing a "deep crisis" in the country as more than five crore cases are pending in the Supreme Court, high courts and lower courts, former apex court judge B N Srikrishna said here on Sunday.

<https://www.latestly.com/agency-news/india-news-delay-in-justice-denial-of-justice-ex-sc-judge-6746577.html>

Agency News PTI | Mar 30, 2025 08:22 PM IST

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(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

Hindu

UoH unrest: Students protest as bulldozers move inside campus, police respond with force

Students' Union of University of Hyderabad released a statement strongly condemning the police brutality and unlawful detention of students who were peacefully protesting against the illegal encroachment of university land

<https://www.thehindu.com/news/national/telangana/uoh-unrest-students-protest-as-bulldozers-move-inside-campus-police-respond-with-force/article69393466.ece>

Published - March 30, 2025 08:28 pm IST - HYDERABAD

The Hindu Bureau

A tense standoff unfolded at the University of Hyderabad (UoH) on Sunday as Telangana police detained students inside the campus and restricted their movement. Barricades were set up at the east campus, where the School of Economics is located, preventing students from accessing the area. Gachibowli police said that around 50 students were detained as a preventive measure.

The incident is the latest in a series of confrontations over land disputes at UoH, which has seen repeated tensions between students and authorities.

Students alleged that earthmover machines had entered the east campus around 2.30 p.m. as part of an auction procedure, with authorities attempting to clear the land despite opposition. Videos from the scene showed students being forcibly taken away.

A student, speaking to The Hindu, described how the situation escalated. "Police started randomly detaining students around 3.30 p.m. Students standing far from the protests were also taken away in two buses and a truck. Some students were taken to Madhapur, some to Raidurgam police stations. We are now gathered at the main gate and have shifted the protest here as of Sunday evening."

A video from the university showed a student saying they had rushed to the east campus upon receiving information that police had barricaded the area and brought in earth movers and bulldozers. "We just wanted to know what was happening there, but the police initially forcibly took six students, including girls," the student said.

They dragged students into buses and took them to an unknown location, claimed Saurav, a student. "We were protesting near the helipad, where earthmovers were clearing the land and the mushroom rock, which is a heritage site. A large number of students had gathered when the police started detaining people. The police had locked it from the outside to stop the protest, but they were compelled to open it," he said.

Meanwhile, advocate Rama Rao Immaneni has filed a complaint with the National Human Rights Commission (NHRC) against the police officials involved in the crackdown. The

NHRC has registered the complaint and is set to investigate the matter. The university administration has yet to issue an official statement on the developments.

Statement

The Students' Union of the University of Hyderabad released a statement strongly condemning the police brutality and unlawful detention of students who were peacefully protesting against the illegal encroachment of university land. "The use of force against students exercising their democratic right to protest is a blatant attack on free expression and campus autonomy. It is deeply disturbing that instead of addressing long-standing concerns over land encroachment, the university administration has remained silent while security forces and police personnel violently suppress student voices. The detention of over 30 students, including our General Secretary Nihad Sulaiman, without any official communication, is unacceptable and a violation of fundamental rights," their statement said.

"We demand the immediate release of all detained students, a clear statement from the administration regarding the encroachment issue, and accountability for the use of force against peaceful protesters. The Students' Union, as part of the Joint Action Committee, will continue to resist this land grab through legal and political means. We call upon the university community, civil society and media to stand in solidarity with students fighting to protect our campus and its ecological integrity," it added.

Tripura Star News

Swarg Vatika Redefines Final Resting Place With Green Initiatives.

<https://www.tripurastarnews.com/swarg-vatika-redefines-final-resting-place-with-green-initiatives/>

tripurastarnews30 March 31, 2025 6 min read

Spread the love

Hyderabad, Telangana, 30th March 2025: Swarg Vatika, a pioneering initiative by Swarg Vatika Trust along with the Telangana Government, continues to redefine the concept of final resting places with its commitment to eco-friendly and compassionate funeral services. Strategically located in RTC Colony, Trimulgherry, Swarg Vatika has transformed a former garbage bin and drainage lake into a serene and environmentally conscious cremation ground, offering solace and dignity to bereaved families.

Swarg Vatika is marking a key milestone in its journey towards sustainability and community welfare, by unveiling several new eco-friendly facilities, today. National Covid Warrior Padma Shri Jitender Singh Shunty, inaugurated the Medical Centre; Shri N. Sri Ganesh, MLA Cantonment; dedicated the Rooftop Solar Plants and the new LPG-based crematorium and Shri Madhuka Naik, CEO, Cantonment Board, unveiled the Gow Cast Manufacturing Facility. Founder Trustee & President Shri Surender Pal Singh spoke about the facilities at Swarg Vatika.

Shri N. Sri Ganesh, speaking on the occasion said, Swarg Vatika is not just a crematorium, it is a serene, eco-friendly space that many passersby mistake for a lush green park. With its beautifully maintained landscape and tranquil surroundings, it truly symbolizes the journey to Swarg beginning right here. It is a privilege to have such a green and sustainable crematorium within the Secunderabad Cantonment constituency. Moreover, I extend my heartfelt gratitude to the trust for establishing a medical center that offers much-needed relief to the poor and needy, especially when quality healthcare remains unaffordable for many in private hospitals. Swarg Vatika stands unparalleled in the entire city, setting a benchmark for how crematoriums can be transformed into dignified, peaceful spaces. Shri Surender Pal Singh, with the support of a few like-minded individuals, took the initiative to create what is now a model crematorium. His unwavering dedication to this noble cause is truly commendable. On behalf of the Government, I assure you that we will extend all necessary support to the trust in its continued efforts to serve the community.

Padma Shri Jitender Singh Shunty, said, money is not everything in life. We come into this world empty-handed and leave the same way, our wealth does not accompany us on our final journey. The true measure of our existence lies in the impact we make and the lives we touch. The COVID-19 pandemic was a stark reminder of both humanity's kindness and its cruelty. While many went out of their way to help the needy, some in the medical industry exploited the crisis, demanding exorbitant fees and even withholding the bodies

of the deceased until payments were made. This inhumane practice deeply pained me. As a core group member of the National Human Rights Commission, one of the first initiatives I facilitated was ensuring that hospitals release a deceased patient's body within two hours, regardless of pending bills. Any hospital failing to comply now faces an FIR. Another crucial step we have taken is to make the government bear the funeral expenses of the poor, ensuring that no one is denied dignity in death due to financial constraints. Shri Surender Pal Singh is a true role model for all of us. His selfless service, without any expectation of personal gain, is an inspiration. His contributions remind us that real wealth is found in acts of kindness and service to others.

Shri Surender Pal Singh, Founder Trustee & President, Swarg Vatika Trust; said, Swarg Vatika was born 12 years ago, since then we have been contributing and improving upon the facilities. This is a public private partnership with the government of Telangana, they gave us 3 acres for setting up this Swarg Vatika, there has been an investment close to 5 crores for the entire set-up, all this money came through donations, we are fortunate that whenever an idea crops up, we don't have to ask for funds, they come to us without effort. We have very healthy corpus of 92 lakhs which has never been used in the past 12 years, which serves as a reserve.

Shri Ranjan Sood, Founder Trustee & General Secretary, Swarg Vatika Trust; said, the new medical facility will immensely benefit the poor and needy.

The new Medical Centre offers diagnostic, dental, physiotherapy, ENT services, and generic medicines at nearly 30% lower than prevailing market rates, benefiting middle-class and underprivileged families. The two Rooftop Solar Power Plants fulfill the 100% green energy needs of the crematorium. The Gow Cast manufacturing facility promotes sustainable cremation alternatives. The dedicated online platform launched today will provide real-time updates, facilitate digital memorials, and offer seamless access to funeral services. The new LPG based crematorium will enable environmentally friendly cremation.

Swarg Vatika Trust – A Decade of Commitment to Green Practices

- The Lush greenery and serene landscaping at Swarg Vatika create a peaceful and eco-friendly environment for visitors and bereaved families.
- The trust uses Gowcast, an eco-friendly alternative, made from cow dung, for cremation. Adopting Gowcast helps conserve trees and promote sustainable practices for a greener future. Traditionally, cremating a single body requires approximately two fully grown trees, but Gowcast significantly reduces wood consumption, protecting the environment.
- The Trust has deployed two new AC hearse vans, for the last mile journey along with body freezer boxes.
- Swarg Vatika Trust installed lockers for preserving the ashes, which ensures a respectful and secure place for families to collect remains at their convenience. Swarg

Vatika has remained steadfast in its mission to integrate eco-friendly practices into last rites ceremonies. The facility has continuously upgraded its services, ensuring cleanliness, adherence to Vedic traditions, and sustainable innovations, including:

- Adoption of modern LPG furnaces, reducing wood usage by 25%.
- Construction of a cast iron steel structure for natural piers.
- Air-conditioned waiting halls for manual, LPG cremations.
- Mortuary storage for up to four bodies, addressing the need for extended preservation.
- Free cremation for unclaimed bodies and a 50% discount for BPL families.
- collaboration with LV Prasad Eye Hospital, Swarg Vatika Trust is encouraging eye donation, by offering free cremation for donors.

A Legacy of Social Responsibility

During the COVID-19 pandemic, Swarg Vatika extended its support by providing free oxygen concentrators to those in need. Its commitment to social welfare continues through accessible funeral services and medical facilities that prioritize affordability and dignity.

emphasizing the commitment to eco-friendly cremation, social responsibility, and innovative funeral services that blend tradition with sustainability. With these advancements, Swarg Vatika reinforces its vision of merging tradition with innovation, ensuring that the final journey of loved ones is conducted with respect, compassion, and environmental responsibility.

Counter View

Gujarat No 1 here too? Cops justify torture, insist: Muslims, Dalits, Adivasis, migrants are 'naturally prone' to crimes

<https://www.counterview.net/2025/03/gujarat-no-1-again-cops-justifying.html>

By Rajiv Shah/ Sunday, March 30, 2025

A new report, "Status of Policing in India Report 2025: Police Torture and (Un)Accountability", states that Gujarat tops the list of 16 states and one Union Territory, with 63% of its police personnel "strongly endorsing" torture. Furthermore, 49% of Gujarat's police personnel were found to have what the report calls a "high propensity" for torture, considering it "necessary and acceptable" for obtaining information across various crime categories—second only to Jharkhand (50%). In sharp contrast, Kerala has the lowest percentage of police personnel "justifying" torture (3%) and the lowest "high propensity" for violence (1%).

Based on a sample survey of 8,276 police personnel across 82 locations in 16 states and one Union Territory—Andhra Pradesh, Assam, Bihar, Gujarat, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal, and Delhi—the 220-page study was conducted by Lokniti – Programme for Comparative Democracy, Centre for the Study of Developing Societies (CSDS), between November 2023 and January 2024. The respondents included constables, upper subordinates, and IPS officers.

The report further highlights that Gujarat ranks highest among states where police exhibit a high tolerance for public vigilantism and mob violence, with 57% of respondents from Gujarat saying mob violence is justified to a great extent—compared to zero respondents from Kerala. In fact, "in Kerala, 91% of police personnel felt that mob violence is not at all justified."

The report states, "Kerala stood out in particular from the rest of the states. For instance, on the question of whether killing 'dangerous criminals' for the greater good of society is justified, only 5% of Kerala's police personnel agreed. Additionally, Kerala's police reported the highest compliance with arrest procedures, with as many as 94% stating that the listed arrest procedures are 'always' followed (compared to 41% overall)."

The report also points out that police personnel from Gujarat "exhibited the highest support for mob violence in cases of cow slaughter," with one in every two Gujarat police personnel (51%) justifying mob violence to a "great extent" in such cases. Odisha (32%), Rajasthan (31%), and Maharashtra (29%) followed. "In contrast, Kerala (91%), Uttar Pradesh (83%), and Punjab (80%) were among the states where police respondents did not justify mob violence at all in response to suspicions of cow slaughter."

The report expresses concern that "Police personnel from Gujarat ... also show strong support for other forms of aggressive policing, such as the regular use of preventive

arrests of 'anti-social elements' and the formation of special squads with powers of indefinite detention." Providing data, the report states that three-fourths (75%) of Gujarat's police personnel believed preventive arrests of anti-social elements were "very useful" for crime control in their jurisdictions. Regarding the effectiveness of forming special squads with indefinite detention powers, 61% of Gujarat's police personnel deemed it "very useful" for crime control—second only to Rajasthan (77%), followed by Nagaland (68%) and Tamil Nadu (67%).

On the issue of police violence, the report, citing official data, states: "Only two states, Maharashtra (with 81 deaths from 2020-23, accounting for 14% of overall deaths) and Gujarat (with 74 deaths, accounting for 13%), together make up more than a quarter (27%) of total police custody deaths in India. Except for 2020, Maharashtra has consistently reported the highest numbers, followed closely by Gujarat. Other notable states include Bihar (49 deaths), West Bengal (38 deaths), Madhya Pradesh (35 deaths), and Uttar Pradesh (33 deaths)."

The report further states: "The analysis found that a total of 633 people died in police custody before being produced before a judicial magistrate. The figures were especially high in Gujarat, Uttar Pradesh, Tamil Nadu, Punjab, and Maharashtra, where more than three out of four cases involved individuals who died within 24 hours of arrest. Notably, Gujarat, Maharashtra, and Uttar Pradesh have consistently recorded the highest numbers of police custody deaths over the years."

The report adds: "Among states with a significantly higher number of deaths in police custody, Gujarat, Tamil Nadu, and Assam had the highest proportions of deaths occurring within the first 24 hours of arrest—nearly 90% or more. Alarming, in Gujarat, of the total 76 deaths in police custody over the past five years, 73 (or 96%) were of individuals who had not been remanded."

Regarding police attitudes toward various communities, the report states: "Among the surveyed states, more than two-thirds of police personnel in Rajasthan (70%), Maharashtra (68%), Madhya Pradesh (68%), West Bengal (68%), Gujarat (67%), and Jharkhand (66%) believed that the Muslim community is naturally inclined to commit crimes to either a 'great' or 'some' extent. Police personnel from Delhi (39%) were the most likely to believe that Muslims are naturally prone to crime 'to a great extent,' followed closely by Rajasthan (35%), Maharashtra (34%), and Gujarat (34%)."

Additionally, "Gujarat had the highest proportion (68%) of police personnel who believed that Dalits are 'naturally prone to committing crimes,' with 17% believing so 'to a great extent' and 51% 'to some extent.' More than half of police personnel in Maharashtra (52%) and Madhya Pradesh (51%) also held similar beliefs."

The report also states: "Police personnel from Gujarat (56%) and Odisha (51%) were the most likely to believe that Adivasis have a natural inclination toward committing crimes ('great extent' and 'some extent' combined). Similar opinions were held by approximately

half of the police respondents in Madhya Pradesh (48%), Assam (46%), and Rajasthan (46%)."

As for police attitudes toward migrants, the report notes: "Two in five police respondents (39%) believed that migrants are 'naturally prone to committing crimes' ('great' or 'some' extent combined). A state-wise breakdown shows that Gujarat and Rajasthan had the highest proportion of police personnel—three in five—who perceived migrants as naturally inclined to crime."

Providing an overview of police torture and accountability in India, the report states that most victims of police torture "are accused of minor crimes and belong to poor and marginalized communities, including farmers, students, hawkers, slum dwellers, and petty shopkeepers."

The report also laments that, although India signed the United Nations Convention Against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment (UNCAT) in 1997, "to date, no domestic law has been enacted to implement it." Successive Indian governments have "avoided defining the terms 'torture' or 'custodial violence' in legal frameworks." In the National Crime Records Bureau (NCRB) data, torture "appears briefly in one table, with state-wise information mostly negligible."

The report further observes: "Virtually no information on torture is provided by the Bureau of Police Research and Development (BPR&D) under the Ministry of Home Affairs, either on its website or in its extensive list of theme-wise publications." Even the National Human Rights Commission (NHRC) has not explicitly defined torture. The report quotes India's then-Attorney General Mukul Rohatgi, who, while leading the government's delegation at India's third Universal Periodic Review in 2017, stated: "The concept of torture is completely alien to our culture and has no place in the governance of the nation."

Amar Ujala

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अमर उजाला ब्यूरो | Updated Mon, 31 Mar 2025 01:40 AM IST

अंबाला सिटी। राष्ट्रीय मानवाधिकार आयोग नई दिल्ली से विशेष टीम ने शनिवार को जिले में विभिन्न विभागों में निरीक्षण किया। टीम में विशेष मॉनिटर बाल कृष्ण गोयल ने सदर थाना, लाल कुर्ती की दो आंगनबाड़ी केंद्र में जांच की जहां पर सफाई व्यवस्था दुरूस्त नहीं पाई गई। वहीं राशन सामग्री की व्यवस्था को लेकर भी निर्देश दिए। इसके बाद टीम ने प्राथमिक स्वास्थ्य केंद्र बोह का निरीक्षण किया और यहां पर मिलने वाली स्वास्थ्य सेवाओं का निरीक्षण किया।

इस दौरान टीम ने स्वास्थ्य अधिकारियों को नवजात शिशु को छोड़ने की व्यवस्था बनाने, महिला कर्मचारियों को बाहर जाना पड़े तो उसके लिए रहने का इंतजाम करने के निर्देश दिए। टीम ने निर्देश दिए कि महिला कर्मियों को कार्यस्थल पर किसी प्रकार की समस्या के लिए एक शिकायत निवारण समिति भी बनाई जाए। जिससे किसी भी समस्या में महिला कर्मचारी अपनी शिकायत दे सके।

बच्चों को देने से पहले खाने की होगी जांच

टीम ने निरीक्षण के दौरान बाल सुधार गृह में भी व्यवस्थाएं जांची। यहां पहुंचने पर मॉनिटर बाल कृष्ण गोयल ने अधिकारियों को निर्देश दिए कि बच्चों को दिए जाने वाले खाने की रोजाना जांच होनी चाहिए। जिससे किसी भी प्रकार की परेशानी न हो। इसके साथ ही बच्चों को दी जाने वाली सुविधाएं जिनमें काउंसलिंग , कानूनी जागरूकता सहित अन्य कई गतिविधियों को भी दुरूस्त किया जाए। जिससे बच्चों में सकारात्मक प्रभाव बढ़ सके।